

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2975 of 2020**

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the petitioners	: Mr. Rishu Ranjan, Advocate
For the State	: Mr. Prabir Chatterjee, Spl.P.P.

02/09.09.2020 The present anticipatory bail application is taken up today through Video conferencing.

When the present anticipatory bail application is called out, the learned counsel for the petitioners prays for an adjournment to file supplementary affidavit stating some relevant facts relating to the present case.

In view of the said prayer, put up this case under appropriate heading after two weeks.

(Rajesh Shankar, J.)

Manish